
(2025) 12 P&H CK 2041

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 14062 Of 2025

Harminder Singh

APPELLANT

Vs

State Of Punjab And Other

RESPONDENT

Date of Decision : 29-12-2025

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2025) 12 P&H CK 2041

Hon'ble Judges : Namit Kumar, J

Bench : Single Bench

Advocate : Vishal Punia, Mohit Kakkar, Adhiraj Singh

Final Decision : Disposed Of

Judgement

Namit Kuumar, J

1. The present petition has beenn filed by the petitioner under Articles 226/227 of the Constitution of India, seeking a writ in the nature of Habeas Corppus, directing the respondents to search the detenue-Jaspreet Kaur Puri, who has been immured by responndents No.4 and 5.

2. In terms of order dated 24.12.2025, Smt. Jaspreet Kaur Puri-detenu, is present in Court, and has madee a statement that she does nott know the peetitioner.

3. Petitioner, who is present in Coourt, undertakes that he shall not harass the detenue and her family in any manner whatsoever.

4. If the petitioner harasses the detenue and her family in any manner, they shall be at liberty to initiate appropriate proceedings against the petitioner in accordance with law.

5. In this view of the matter, no further orders are called for in the present petition and the same is hereby disposed of.